

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

OA 291/2002

DATE OF ORDER: 9.4.2003

L.N. Kumawat son of Shri Sunni Lal Kumawat, by caste Kumawat aged about 30 years, resident of Udaipuria via Chomu, District Jaipur. Presently working as Sr. T.O.A.(P) Chomu O/o Principal General Manager, Telecom District, Jaipur.

.... Applicant:

VERSUS

1. Union of India through the Secretary to the Government of India, Department of Telecom, Sanchar Bhawan, New Delhi.
2. Chief General Manager, Telecom Rajasthan Circle, Jaipur.
3. The Principal General Manager, Telecom District, Jaipur.

.... Respondents:

Mr. P.N. Jatti, Counsel for the applicant.

Mr. Tej Prakash Sharma, Counsel for the respondents.

CORAM:

Hon'ble Mr. H.O. Gupta, Member (Administrative)

Hon'ble Mr. M.L. Chauhan, Member (Judicial)

ORDER (ORAL)

This OA has been filed for the following reliefs:-

"i) That by a suitable writ/order or direction, the respondents be directed to decide the representation of the applicant submitted respondent on 20.6.2001 vide annexure A/3 as per the orders dated 27.8.2001 annexure A/1 and the applicant be declared as successful by allowing one grace mark in paper-I of the exam of JTO held on September 26 and 27, 2000."

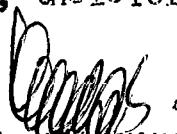
ii) Any other relief which the Hon'ble Bench deems fit."

1

2. The respondents have contested the application by filing reply. Rejoinder has also been filed by the applicant.

3. During the course of arguments, the learned counsel for the respondents submitted that the prayer of the applicant has been met. This aspect is confirmed by the learned counsel for the applicant.

4. In the circumstances, this OA has become infructuous and, therefore, disposed of without any order as to costs.


(M.L. CHAUHAN)
MEMBER (J)


(H.C. GUPTA)
MEMBER (A)